

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-21/2008/ 6531/A.

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Yomge Ado,
District & Sessions Judge, Tezu, Lohit District,
Arunachal Pradesh.

Dated Guwahati, 7th November, 2019.

Sub:- Earned Leave.

Ref:- Application dated 6th November, 2019.

Sir,

With reference to the above, I am directed to inform you that, your prayer for 5 (five) days earned leave w.e.f. 18.11.2019 to 22.11.2019 (sufficing 23.11.2019 and 24.11.2019), along with station leave permission, has been granted/rejected, subject to availability of earned leave in your credit. A senior Judicial officer at the station will remain in charge of your Court and office in your absence.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

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Memo NO.HC.VII-21/2008/6532/A, dated 7-11-19

Copy to:

1. Registrar, Gauhati High Court, Itanagar Bench, Arunachal Pradesh.
2. The Systems Analyst, Gauhati High Court.


JT. REGISTRAR (VIGILANCE)

Rd/s